द्वारा दिए गए 21 वर्ष से अधिक के व्यक्तियों की संख्या तथा उस राज्य में सूचीबद्ध मतदाताओं की संख्या के सम्बन्ध में तुलनात्मक आंकड़े क्या हैं ।

†[**Bogus voters in Uttar Pradesh**

*172. SHRI V. K. SAKHLECHA:
SHRI B. S. SHEKHAWAT:
DR. RAMKRIPAL SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Governments' attention has been drawn to a news-item which appeared in th daily "Motherland" of the 12th April, 1974 to the effect that 40 lakh persons enrolled as voters during the recent Uttar Pradesh elections were bogus; and

(b) if, so, what are the comparative figures in regard to the number of persons over 21 years of age given by the Census Commission as on the election date in Uttar Pradesh along with the number of enrolled voters in that state?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) जी हां ।

(ख) उत्तर प्रदेश में फरवरी, 1974 में हुए साधारण निर्वाचन के लिए निर्वाचकों की कुल संख्या 49,865,765 थी । जनगणना आयुक्त ने उत्तर प्रदेश में निर्वाचन तारीख को 21 वर्ष से अधिक की आयु के व्यक्तियों की संख्या के बारे में नहीं बताया है ।

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE): (a) Yes, Sir.

(b) The total electorate for the General Election in Uttar Pradesh held in February 1974, was 49,865,765. The Census Commissioner has not furnished the number of persons over 21 years of age on the election date in Uttar Pradesh.

Allegations by the Indian Oil Employees Union Eastern Branch

*173. SHRI BHUPESH GUPTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Indian Oil Employees Union, Eastern Branch, has made serious allegations of corrupt practices in the Marketing Division of the Indian Oil Corporation relating, inter-alia, to transport operations by contractors, store purchases, pilferage, supply of water instead of oil, and

(b) if so, whether Government propose to probe into these allegation by an enquiry commission?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) Allegations made by the unions were investigated by the IOC and corrective action was taken as necessary.

ठेके के आधार पर नियुक्त श्रमिक

*174. **डा० रामकृपाल सिंह :**
श्री सुब्रमण्यम स्वामी :
श्री प्रकाशवीर शास्त्री :

क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न क्षेत्रीय रेलवे में ठेके के आधार पर काम करने के लिए क्षेत्रवार कितने-कितने श्रमिक नियुक्त किए गए हैं और

(ख) यह सुनिश्चित करने के लिए कि इन श्रमिकों को भी वही न्यूनतम मजूरी तथा अन्य सुविधाएं प्राप्त हों जो इसी प्रकार के काम करने वाले रेलवे के अन्य श्रमिकों को प्राप्त हैं, क्या कार्यवाही की गई है ?

†[**Labourers appointed on contract basis**

*174. DR. RAMKRIPAL SINHA:
SHRI SUBRAMANIAN SWAMY:
SHRI PRAKASH VIR SHASTRI:

Will the Minister of RAILWAYS be pleased to state.

(a) what is the number of labourers who have been appointed to work on contract basis in various zonal railways zonewise; and

(b) what action has been taken to ensure the minimum wage and other benefits to these labourers as provided to other employees of the railways performing the same nature of work?]

†[ ]English translation.

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) और (ख) : एक विवरण सभा-पटल पर रखा गया है जिसमें अपेक्षित सूचना दी गयी है।

विवरण

(क) क्षेत्रीय रेलों पर ठेके के कामों को पूरा करने के लिए ठेकेदारों द्वारा लगाए गये श्रमिकों की अनुमानित संख्या इस प्रकार है :—

रेलवे	संख्या
(1) मध्य . .	6,744
(2) पूर्व . .	14,014
(3) उत्तर	8,742
(4) पूर्वोत्तर .	7,000
(5) पूर्वोत्तर सीमा .	5,946
(6) दक्षिण	12,811
(7) दक्षिण मध्य .	7,338
(8) दक्षिण पूर्व	8,641
(9) पश्चिम .	19,413
जोड़ .	90,649

(ख) रेल प्रशासनों को अनुदेश दिया गया है कि उनके द्वारा दिए गए ठेकों में एक उपयुक्त धारा जोड़ दी जाए जिसके अनुसार ठेकेदारों से यह अपेक्षित होना चाहिए कि वे ठेका श्रमिक (विनियम और समापन) अधिनियम के, यथास्थिति संविधिक न्यूनतम मजदूरी अथवा युक्तिसंगत मजदूरी के भुगतान और उसमें वर्णित विभिन्न सुविधाओं से सम्बन्धित व्यवस्थाओं का अनुपालन करें।

†[THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) A Statement giving the information is placed on the Table of the Sabha.

Statement

(a) The approximate number of labourers engaged by the contractors for execution of contract works on the Zonal Railways is as follows:

Railway	Number
(1) Central . . .	6,744
(2) Eastern . . .	14,014
(3) Northern . . .	8,742
(4) North Eastern .	7,000
(5) Northeast Frontier .	5,946
(6) Southern . . .	12,811
(7) South Central . .	7,338
(8) South Eastern . .	8,641
(9) Western . . .	19,413
TOTAL . . .	90,649

(b) Railway Administrations have been instructed to introduce a suitable Clause in the Contracts executed by them requiring the contractors to comply with the relevant provisions of the Contract Laour (Regulation and Aboilition) Act relating to payment of the statutory minimum wage or the reasonable wages, as the case may be, as also the various amenities stipulated therein.

Releasing of Furnace oil to small scale Industries

*175. SHRI GANESH LAL MALI: Will the MINISTER OF PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Indian Oil Corporation is not releasing furnace oil to small scale industrial units despite issue of pemits in their favour by the Haryana Government;

†[ ]English translation.